NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH **NEW DELHI**

C.P NO. 65(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> Smt. Ina Malhotra Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 7.10.2016

NAME OF THE COMPANY:

Sh. Rajesh Gupta

M/s. Bharat Insecticides Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013. S.NO.

DESIGNATION REPRESENTATION **SIGNATURE** 1. Mr. V.K. Chaudhay Sr. Ado. Petitioner.
2. Govino D. Rishi Adu. Petitione.
3. Himaushe Vij Aduorda Petitioner

Lakshnii Gurung Arther R-14

On a query raised by the Bench with regard to delay in filing the petition as the eause of action had arisen in the year 2011, learned counsel for the petitioner states that some time be granted to explain the delay by amending the petition. Let the amended petition be filed within two weeks with a copy in advance to the counsel opposite. CA 125/PB/2016 shall be taken for consideration with the main CP.

Learned counsel for the respondents seeks time to file reply to the main CP. Two weeks 3. time is granted to file reply with a copy in advance to the counsel for petitioner. Rejoinder, if any be filed within two weeks thereafter with a copy in advance to the counsel for the respondents.

List for further consideration on 11-11-2016.

(CHIEF JUSTICE M.M. KUMAR)

(INA MALHOTRA) MEMBER (J)

07.10.2016 (P.K. Sud)